## CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

1.1.0	Dated	٥.
Registration	NOC 6. P. 1.1.1.104.	G.
No.		
	Applicant (s	)

**VERSUS** 

PK Lugar

B.P. Khove

... Respondent (s)

A copy of the ORDER dated ... .... passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

## 17.02.2005

Applicant by Shri Manish Chawra. Respondents by Shri M.N. Banerjee.

Heard both the parties.

respondents that the direction given by the Tribunal on 15.6.04 in OA No. 333/01 have been fully complied with.

On the other hand the learned counsel for the applicant has stated that the applicant hasbeen granted all the monetary benefits flowing after the quashment of the order of the compulsory retirement. However, he was due for promotion during the said period for which he remained out of service as a result of the compulsory retirement. But he was not promoted.

We find that the applicant by filing OA No. 333/2001 has not sought any relief with regard to his promotion. The only relief claimed by him was to quash the order dated 9.1.2001 and 7.8.2000 i.e. with regard to his compulsory retirement. These orders were passed by the disciplinary authority and the appellate authority. The Tribunal while disposing of this OA has guashed both these orders and also granted all consequential benefits i.e. with regard to regulation of the period for which the applicant remained out of service. No direction has been given by the Tribunal with regard to his promotion to the Contd. 2/-



next higher post.

Hence, the respondents have fully complied with the direction of the Tribunal given on 15th June, 2004 in the aforesaid OA. Thus, this CCP is not maintainable and is accordingly rejected, Notices issued XXX are discharged.

(Madan Mohan)

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(M.P. Singh)

JM . DIMBLIEN.

DY. REGISTRAR

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CENTRAL ADMINISTRATIVE TRIBUNAL

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JABALPUR BENCH, JABALPUR

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